

Mills, Factories and Industries Closed in West Bengal and Kerala

2619. SHRI G. KUCHELAR : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) how many Mills, Factories and Industries have been closed in Kerala and West Bengal from 1967 ; the reasons for the same, Statewise ;

(b) how many workmen have been unemployed ;

(c) whether any compensation has been given ; if so, how much and for how many workmen ; and

(d) whether any attempts were made by the State to reopen and nationalize them ; if so, the nature thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) to (d). Information has been called from State Governments and will be laid on the Table of the House, when received.

Incorporation of Fundamental Right to Work in Constitution

2620. SHRI M. L. SONDHI :
SHRI SHIV CHARAN LAL :
SHRI SHIV KUMAR SHASTRI :
SHRI PRAKASH VIR SHASTRI :
SHRI RAGHUVIR SINGH SHASTRI :
SHRI RAM CHARAN :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are contemplating the introduction of a Fundamental Right to work in the Indian Constitution through an amendment ; and

(b) if not, the reasons therefor ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) and (b). In view of the

limited resources at our disposal such a measure is not considered practical at present.

Changes in Labour Laws

2621. SHRI BENI SHANKER SHARMA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that State Governments continue to entertain suggestions for changes in labour laws despite a decision taken at the 17th Session of the Indian Labour Conference ;

(b) whether it is a fact that it was agreed at the Conference that the Legislative and Administrative policies of the Central and the State Governments and the policies of employers' and workers' organisations should not run counter to the broad lines of policy that may be adopted by the Indian Labour Conference from time to time after full tripartite discussions in the Conferences and proposals involving any new major point of policy or principle should generally be undertaken after consulting the Indian Labour Conference or the Standing Labour Committee ; and

(c) if so, the reaction of Government thereto with steps taken or proposed to be taken in the matter ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) to (c). The Conclusion referred to in part (b) of the Question was reached at the 17th Indian Labour Conference held at Madras in July, 1959. The Conclusion was brought to the notice of State Governments, etc., for implementation.

During the last few years, some State Governments have initiated measures, including legislation, which involve new major points of policy without consulting the Indian Labour Conference or the Standing Labour Committee. The desirability of adhering to the conclusion reached at the 17th Indian Labour Conference has been impressed on the concerned State Governments.